

(c) and (d). The inquiry by the Commission is still in progress.

**Mao's work in Calcutta University Syllabus**

1311. SHRI MEETHA LAL MEENA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Calcutta University has decided to include in the Political Science syllabus the Communist Chinese leader Mr. Mao Tse-tung's works; and

(b) if so, whether Government have been consulted in this regard?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b). The required information is being collected and will be laid on the Table of the House.

**Correction of Answer to Unstarred Question No. 10384 dt. 10-5-1968 regarding Andaman and Nicobar Islands**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): "The amount shown in column 7 against serial No. 16 of the Statement attached to the answer given in reply to part (a) and (b) of Unstarred Question No. 10384 in Lok Sabha on the 10th May, 1968 has inadvertently been given wrongly as Rs. 3,022.20 p. The correct figure is Rs. 1,238.20 p.

12 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL ACCOUNTS AND AUDIT REPORTS OF VISAKHAPATNAM & BOMBAY PORT TRUSTS**

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(1) Annual Accounts of the Visakhapatnam Port Trust for the year 1966-67 and the Audit Report thereon.

(2) Annual Accounts of the Bombay Port Trust for the year 1966-67 and the Audit Report thereon. [Placed in Library. See No. LT-1454/68].

**CERTIFIED ACCOUNTS OF INDIAN INSTITUTES OF TECHNOLOGY AND ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR**

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1966-67 along with the Audit Report thereon.

(ii) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1966-67 along with the Audit Report thereon.

(2) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1966-67. [Placed in Library. See No. LT-1455/68].

**NOTIFICATIONS UNDER ARMS (AMENDMENT) RULES, CIVIL DEFENCE ACT ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

(1) A copy of the Arms (Amendment) Rules, 1968, published in Notification No. GSR 1019 in Gazette of India dated the 1st June, 1968, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-1456/68].

[Shri Vidya Charan Shukla]

(2) A copy each of the following Notifications under section 20 of the Civil Defence Act, 1968:—

- (i) The Civil Defence Rules, 1968, published in Notification No. GSR 1277 in Gazette of India dated the 10th July, 1968.
- (ii) The Civil Defence Regulations, 1968, published in Notification No. G.S.R. 1278 in Gazette of India dated the 10th July, 1968.

[Placed in Library. See No. LT-1456/68].

(3) A copy of Notification No. S.O. 2435 published in Gazette of India dated the 6th July, 1968, issued under section 1 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-1457/68].

(4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) GSR 811 published in Gazette of India dated the 4th May, 1968, containing corrigendum to GSR 422 dated the 1st April, 1967.
- (ii) GSR 833 published in Gazette of India dated the 11th May, 1968, making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
- (iii) GSR 834 published in Gazette of India dated the 11th May, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (iv) GSR 835 published in Gazette of India dated the 11th May, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(v) The All India Services (Conditions of Service) Residuary Matters (Amendment) Rules, 1968, published in Notification No. GSR 836 in Gazette of India dated the 11th May, 1968.

(vi) GSR 837 published in Gazette of India dated the 11th May, 1968, making certain amendment to the Indian Administrative (Fixation of cadre strength) Regulations, 1955.

(vii) The Indian Forest Service (Probation) Rules, 1968, published in Notification No. GSR 887 in Gazette of India dated the 18th May, 1968.

(viii) G.S.R. 888 published in Gazette of India dated the 18th May, 1968 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(ix) G.S.R. 889 published in Gazette of India dated the 18th May, 1968 making certain amendment to the Indian Police Service (Fixation of cadre strength) Regulations, 1955.

(x) G.S.R. 890 published in Gazette of India dated the 18th May, 1968 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(xi) G.S.R. 951 published in Gazette of India dated the 25th May, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(xii) The All India Services (Conduct) Amendment Rules, 1968, published in Notification No. G.S.R. 952 in Gazette of India dated the 25th May, 1968.

- (xiii) G.S.R. 1017 published in Gazette of India dated the 1st June, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiv) G.S.R. 1077 published in Gazette of India dated the 8th June, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xv) G.S.R. 1078 published in Gazette of India dated the 8th June, 1968, making certain amendment to the Indian Police Service (Fixation of cadre strength) Regulations, 1955.
- (xvi) G.S.R. 1079 published in Gazette of India dated the 8th June, 1968, making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
- (xvii) The Indian Forest Service (Fixation of cadre strength) Amendment Regulations, 1968, published in Notification No. G.S.R. 1083 in Gazette of India dated the 8th June, 1968.
- (xviii) G.S.R. 1113 published in Gazette of India dated the 15th June, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xix) G.S.R. 1114 published in Gazette of India dated the 15th June, 1968 making certain amendment to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.
- (xx) G.S.R. 1115 published in Gazette of India dated the 15th June, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xxi) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1968, published in Notification No. G.S.R. 1120 in Gazette of India dated the 15th June, 1968.
- (xxii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1968, published in Notification No. G.S.R. 1138 in Gazette of India dated the 22nd June, 1968.
- (xxiii) The Indian Forest Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1139 in Gazette of India dated the 22nd June, 1968.
- (xxiv) The All India Services (Death-cum-Retirement Benefits) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1183 in Gazette of India dated the 29th June, 1968.
- (xxv) G.S.R. 1246 published in Gazette of India dated the 6th July, 1968 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xxvi) G.S.R. 1247 published in Gazette of India dated the 6th July, 1968 making certain amendments to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.

[Placed in Library. See No. L.F-1458/68].